

HIGH COURT OF JHARKHAND AT RANCHI

NOTIFICATION

No. 05 /Accts

Dated 13.05.22

HIGH COURT OF JHARKHAND (ALLOTMENT OF QUARTERS) RULES, 2022

In exercise of the power conferred by Article 229 of the Constitution of India and of other enabling provisions, in supersession of any Rules, Regulations, Notifications, Orders or instructions issued in this behalf, and in addition to the relevant provisions contained in the Jharkhand Service Code, the Chief Justice, High Court of Jharkhand hereby makes the following Rules to govern the allotment of residential Quarters to the Officers and Staff of the High Court of Jharkhand:

1. Short Title, Commencement and Extent:

- (i) These Rules may be called the "High Court of Jharkhand (Allotment of Quarters) Rules, 2022"
- (ii) These Rules shall apply to the Officers and Staff of the High Court of Jharkhand who, under the terms and conditions of their service, are entitled to the Official residence.
- (iii) These Rules shall come into force from the date of its notification.

2. Subject to the provisions contained in the Jharkhand Service Code, 2001, these Rules shall govern the allotment of Quarters to the Officers and Staff of the Court.

3. Definitions:

In these Rules, unless there is anything repugnant to the subject or context;

- (i) "Code" means the Jharkhand Service Code, 2001.
- (ii) "Court" means the High Court of Jharkhand at Ranchi.
- (iii) "Judicial Officer" means and includes an Officer in the Jharkhand superior or subordinate Judicial service, for the time being posted in the High Court on deputation.
- (iv) "Officers" means and includes Officers appointed from amongst the members of the Staff of the Court and includes Officers on deputation and Officers in the Class I & II cadre of the service.

(v) "Staff" means and includes the employees of Class-III & IV Cadre, but it shall not include any person employed or engaged on contract or on daily wages.

(vi) "the Quarter" means a residential unit of any category or of any description available or earmarked for allotment to the officers and Staff of the High Court but shall not include the Staff Quarters/outhouses attached to the Official residence of the Chief Justice and of the other Judges of the Jharkhand High Court and of the officers in the Jharkhand, Superior or Subordinate Judicial Service posted in the High Court on deputation and the Quarters/outhouses attached to the High Court Guest House.

(vii) Registrar (Establishment) means the officer, for the time being appointed in the Jharkhand High Court as Registrar (Establishment).

(viii) "Registrar General" means the Officer, for the time being appointed in the Jharkhand High Court as Registrar General.

(ix) "Committee" means any Committee of Judges of the High Court as nominated by The Chief Justice.

4. (i) The Officers & Staff, entitled to an official residential Quarter, may apply to the Registrar (Establishment) for allotment of Quarter according to the entitlement in '**Form A**' annexed to these rules.

(ii) Allotment of the Quarters amongst the Officers & Staff of the High Court shall be made by The Committee according to these Rules subject to the approval of The Chief Justice.

(iii) The letter of allotment will be issued in '**Form B**' annexed to these Rules.

5. **Categories and Divisions of Quarters:**

(i) The different categories of Quarters shall be allotted amongst the officers and Staff as per '**Schedule I**' attached to these Rules.

(ii) There shall be two sub-divisions namely:

a. General Applicant Quota- 90% of the accommodation in a particular class of Quarter shall be allotted on the basis of Seniority to be determined on the basis of length of service in that particular class. However if two applicants have the same date of joining in that Class, then the seniority shall be decided as per the date of joining in their preceding classes. In case two applicants have the same date of joining in the basic post, then their seniority will be decided as per gradation list.

b. Discretionary Quota- 10% of the accommodation shall be reserved for discretionary quota in each class at the discretion of The Chief Justice including the allotment on the basis of emergent medical need.

Note: This Quota percentage in each Category as mentioned above shall be applicable on existing vacancy of accommodations at the time of allotment.

(iii) The Quarter shall be allotted amongst the Judicial Officers of the Registry on Seniority basis as per the decision of the Committee subject to approval of The Chief Justice out of the quarters mentioned in 'Schedule IA' of this Rule.

(iv) The allotment of Car Sheds/Garages, where available shall be done according to Seniority determined as per Rule 5 (ii) above.

6. Procedure for Allotment:

(i) After every three months, preferably by 7th day of March, June, September, December of each year, the list of vacant quarters shall be published by the Registrar (Establishment) on the notice board and thereafter the willing Officers and the Staff shall submit the application for allotment of quarters by 20th day of the concerned month. In case in any quarter (three months), there is no vacancy of any quarter, the same shall also be notified by the Registrar (Establishment).

(ii) As and when a Quarter is vacated, the Court Officer shall submit a report after physical inspection with the authorized Engineers of the Building Construction Department regarding the condition of the Quarter. If the Quarter is found not habitable, it shall not be included in the list of vacant Quarters to be notified. The Registrar (Establishment) shall take immediate steps for its repair to make it habitable preferably within a period of two

months so that it may be included in the list of vacant Quarters to be notified in the next round of allotment.

(iii) (a) The applications for allotment of Quarters shall be processed by the Registrar (Establishment). The Registrar (Establishment) shall, within one week of the last date of submission of application, unless the application is withdrawn by the applicant concerned within this period, shall verify the correctness of the information entered and;

a. In case of incorrect information, the application shall be rejected;

b. In case of incomplete application, the applicant shall be communicated within three days of verification to complete the same within ten days;

c. If the incomplete application is not completed within ten days from the date of communication, the same shall be rejected.

(b) The verified and complete applications in relation to officers and Staff shall, on quarterly basis, be placed by the Registrar (Establishment) for consideration before The Committee constituted for this purpose by The Chief Justice.

(iv) No Quarter shall ordinarily be allotted to the Officers/Staff who owns a residential house within the radius of 10 kilometres from the High Court. The Committee having regard to the hardship suffered by any member of the Officer/Staff or in the interest of the administration, may relax this rule in favour of such Officers/Staff with the approval of The Chief Justice.

(v) No person shall ordinarily be allotted the type of Quarter to which he is not entitled.

(vi) If any member of the Officer/Staff does not accept the allotment within fifteen days of allotment, the allotment made to such member shall stand cancelled.

(vii) The Officer/staff who is allotted Quarter shall have to occupy the same within not more than fifteen days of the acceptance. After expiry of fifteen days, such person will be deemed to have occupied the Quarter and shall cease to receive House Rent Allowance and Quarter rent at the applicable rate shall be realised from him.

(viii) If the Officer/Staff who is allotted the Quarter fails to actually occupy the Quarter within one month from the date of the allotment, the allotment shall stand cancelled and the allottee shall be debarred from allotment of Quarters for a period of two years.

(ix) If the Officer/Staff in occupation of a Quarter is promoted to a higher post and by virtue of such higher post he is entitled to a higher category of Quarter, he may apply for that higher category of the Quarter. Such application shall be considered as a fresh application and shall be processed in accordance with these Rules. Until such Officer/Staff is allotted a Quarter in the higher category as per his entitlement he shall be allowed to continue to occupy the Quarter in his occupation.

(x) On fresh allotment of the higher category of Quarter to the applicant, the Rules of allotment under these Rules shall apply and the concerned Officers/Staff shall hand over the vacant possession of the Quarter in his possession to the Registrar (Establishment) within fifteen days of such allotment.

(xi) The Officers & Staff under occupation of allotted Quarter can apply for fresh allotment of any other Quarter in the same class after two years of initial allotment.

(xii) The Registrar (Establishment) shall notify all orders of allotment within three days from the date of the order.

(xiii) The Registrar (Establishment) shall maintain Register of allotment as per **Schedule II** of this Rule.

7. General Conditions:-

The allottee of a Quarter shall:

(i) use the Quarter only for the residence and will be not use the Quarter or any part of it or the land appurtenant thereto for any purpose other than residence;

(ii) not sub-let the Quarter or any part of it or the land appurtenant thereto to any person;

(iii) not make permanent or temporary structural changes, alteration or make any additional construction in or around the Quarter or any part of it or on the land appurtenant thereto;

(iv) always maintain the Quarter in good habitable condition.

8. Cancellation of allotment:

Any order of allotment may be cancelled by order of The Chief Justice on the ground of submission of false information in the application, misconduct, violation of Rules or on any other similar ground.

Pursuant to cancellation of allotment of the Staff Quarter under this Rule:

(a) The allottee/occupant shall vacate the Quarter within 30 days from the date of cancellation of the allotment.

(b) The allottee shall forfeit his right to allotment of the Quarter for a period of three years.

9. Provision for overstay:

(i) The member of the Officer/Staff who has been allotted the Official Quarter shall vacate the Quarter within one month of his retirement from the service or from the date he ceases to be the servant/employee of the High Court for any reason.

(ii) The Registrar (Establishment) may, with the permission of The Committee and The Chief Justice, permit such former Officer/staff to continue to occupy the Quarter allotted to him for not more than further two months, on payment of market rent.

(iii) In case of death, the dependants of a deceased employee may on such application being made be allowed to retain the Quarter for a period of three months.

(iv) In case such former Officer/staff or his dependents continues to occupy the Quarter after the expiry of the stipulated time, without permission of the Court, he will be liable to pay rent for such occupation at penal rate.

Note: The market rent or the penal rent for each category of the Quarter will be "Market Rent" or "Penal Rent" determined by the Government of Jharkhand from time to time.

10. Temporary Allotment:

An Officer/Staff may apply for temporary allotment of a vacant Quarter for purposes of marriage or a family function in his family. Such application shall be addressed to the Registrar (Establishment) and the purpose should be clearly mentioned.

The Registrar (Establishment) will place such application before The Chief Justice for consideration.

However, in case of temporary allotment, which shall be for a period not exceeding 15(Fifteen) Days, it is necessary that the allottee will ensure that the fittings of the Quarter are not damaged and proper cleanliness is ensured. The payment of Electric Charges for the period of temporary allotment as per meter reading (if any) shall be made by the allottee. The allottee will be liable for any damage due to negligence in this regard. Further the allottee shall pay daily rent of the Quarter at the rate of 20% of applicable monthly HRT (House Rent Tax) & MT (Municipal Tax) of that type of quarter prevalent at the relevant time.

11. Review:

The Chief Justice may, notwithstanding the provisions contained in these rules, review any allotment order made under these rules either suo moto or at the instance of any aggrieved Officer or Staff.

12. Relaxation:

The Chief Justice may from time to time with respect to any individual case or for any class or group of cases, for sufficient reasons relax any condition or any requirement as is or may be prescribed in or under these rules.

Schedule I- Type of Quarters with entitlement for Staff.

Schedule IA-Type of Quarters with entitlement for Judicial Officers.

Schedule II- Register for allotment.

Form 'A' - Application for fresh allotment.

Form 'B' -Order of the allotment.

Schedule IA**Quarters for Judicial Officers of Registry**

Sl. No.	Qtr. No	Block	Address
1	14		Near Central School, Doranda
2	15		Near Central School, Doranda
3	16		Near Central School, Doranda
4	17		Near Central School, Doranda
5	18		Near Central School, Doranda
6	19		Near Central School, Doranda
7	A/7	13 set (Pucca)	Near Doranda Bazar, Doranda

Schedule I

Quarters for Class I Officers

Sl. No.	Qtr. No	Block	Address
1	D/1	Block-1	Behind Indira Palace, Hinoo
2	D/2	Block-1	Behind Indira Palace, Hinoo
3	D/3	Block-1	Behind Indira Palace, Hinoo
4	D/4	Block-1	Behind Indira Palace, Hinoo
5	D/5	Block-1	Behind Indira Palace, Hinoo
6	D/6	Block-1	Behind Indira Palace, Hinoo
7	D/7	Block-2	Behind Indira Palace, Hinoo
8	D/8	Block-2	Behind Indira Palace, Hinoo
9	D/9	Block-2	Behind Indira Palace, Hinoo
10	D/10	Block-2	Behind Indira Palace, Hinoo
11	D/11	Block-2	Behind Indira Palace, Hinoo
12	D/12	Block-2	Behind Indira Palace, Hinoo
13	6/28	Officers Flat	28 Set Nepal House, Doranda
14	17/28	Officers Flat	28 Set Nepal House, Doranda
15	18/28	Officers Flat	28 Set Nepal House, Doranda
16	21/28	Officers Flat	28 Set Nepal House, Doranda
17	23/28	Officers Flat	28 Set Nepal House, Doranda
18	26/28	Officers Flat	28 Set Nepal House, Doranda
19	28/28	Officers Flat	28 Set Nepal House, Doranda
20	D-15/18	Officers Flat	Nepal House , Doranda
21	D-6/12	Officers Flat	Nepal House , Doranda

Quarters for Class II Officers

Sl. No.	Qtr. No	Block	Address
1	C/1	Block-1	Behind Indira Palace, Hinoo
2	C/2	Block-1	Behind Indira Palace, Hinoo
3	C/3	Block-1	Behind Indira Palace, Hinoo
4	C/4	Block-1	Behind Indira Palace, Hinoo
5	C/5	Block-1	Behind Indira Palace, Hinoo
6	C/6	Block-1	Behind Indira Palace, Hinoo
7	C/7	Block-2	Behind Indira Palace, Hinoo
8	C/8	Block-2	Behind Indira Palace, Hinoo
9	C/9	Block-2	Behind Indira Palace, Hinoo
10	C/10	Block-2	Behind Indira Palace, Hinoo
11	C/11	Block-2	Behind Indira Palace, Hinoo
12	C/12	Block-2	Behind Indira Palace, Hinoo
13	C/13	Block-3	Behind Indira Palace, Hinoo
14	C/14	Block-3	Behind Indira Palace, Hinoo
15	C/15	Block-3	Behind Indira Palace, Hinoo
16	C/16	Block-3	Behind Indira Palace, Hinoo
17	C/17	Block-3	Behind Indira Palace, Hinoo
18	C/18	Block-3	Behind Indira Palace, Hinoo
19	C/19	Block-4	Behind Indira Palace, Hinoo
20	C/20	Block-4	Behind Indira Palace, Hinoo
21	C/21	Block-4	Behind Indira Palace, Hinoo
22	C/22	Block-4	Behind Indira Palace, Hinoo
23	C/23	Block-4	Behind Indira Palace, Hinoo
24	C/24	Block-4	Behind Indira Palace, Hinoo
25	A/4	13 set (Pucca)	Near Doranda Bazar, Doranda
26	A/10	13 set (Pucca)	Near Doranda Bazar, Doranda

Quarters for Class III Staff

Sl. No.	Qtr. No	Block	Address
1	B/1	Block-1	Behind Indira Palace, Hinoo
2	B/2	Block-1	Behind Indira Palace, Hinoo
3	B/3	Block-1	Behind Indira Palace, Hinoo
4	B/4	Block-1	Behind Indira Palace, Hinoo
5	B/5	Block-1	Behind Indira Palace, Hinoo
6	B/6	Block-1	Behind Indira Palace, Hinoo
7	B/7	Block-2	Behind Indira Palace, Hinoo
8	B/8	Block-2	Behind Indira Palace, Hinoo
9	B/9	Block-2	Behind Indira Palace, Hinoo
10	B/10	Block-2	Behind Indira Palace, Hinoo
11	B/11	Block-2	Behind Indira Palace, Hinoo
12	B/12	Block-2	Behind Indira Palace, Hinoo
13	B/13	Block-3	Behind Indira Palace, Hinoo
14	B/14	Block-3	Behind Indira Palace, Hinoo
15	B/15	Block-3	Behind Indira Palace, Hinoo
16	B/16	Block-3	Behind Indira Palace, Hinoo
17	B/17	Block-3	Behind Indira Palace, Hinoo
18	B/18	Block-3	Behind Indira Palace, Hinoo
19	B/19	Block-4	Behind Indira Palace, Hinoo
20	B/20	Block-4	Behind Indira Palace, Hinoo
21	B/21	Block-4	Behind Indira Palace, Hinoo
22	B/22	Block-4	Behind Indira Palace, Hinoo
23	B/23	Block-4	Behind Indira Palace, Hinoo
24	B/24	Block-4	Behind Indira Palace, Hinoo
25	B/25	Block-5	Near Seth Sita Ram School, Doranda
26	B/26	Block-5	Near Seth Sita Ram School, Doranda
27	B/27	Block-5	Near Seth Sita Ram School, Doranda
28	B/28	Block-5	Near Seth Sita Ram School, Doranda
29	B/29	Block-5	Near Seth Sita Ram School, Doranda
30	B/30	Block-5	Near Seth Sita Ram School, Doranda
31	B/31	Block-6	Near Seth Sita Ram School, Doranda
32	B/32	Block-6	Near Seth Sita Ram School, Doranda
33	B/33	Block-6	Near Seth Sita Ram School, Doranda
34	B/34	Block-6	Near Seth Sita Ram School, Doranda
35	B/35	Block-6	Near Seth Sita Ram School, Doranda
36	B/36	Block-6	Near Seth Sita Ram School, Doranda
37	B/37	Block-7	Near Seth Sita Ram School, Doranda
38	B/38	Block-7	Near Seth Sita Ram School, Doranda
39	B/39	Block-7	Near Seth Sita Ram School, Doranda
40	B/40	Block-7	Near Seth Sita Ram School, Doranda
41	B/41	Block-7	Near Seth Sita Ram School, Doranda
42	B/42	Block-7	Near Seth Sita Ram School, Doranda
43	B/43	Block-8	Near Seth Sita Ram School, Doranda
44	B/44	Block-8	Near Seth Sita Ram School, Doranda
45	B/45	Block-8	Near Seth Sita Ram School, Doranda
46	B/46	Block-8	Near Seth Sita Ram School, Doranda
47	B/47	Block-8	Near Seth Sita Ram School, Doranda
48	B/48	Block-8	Near Seth Sita Ram School, Doranda
49	LIG	R/333-334	High Court Colony, Harmu
50	LIG	R/335-336	High Court Colony, Harmu
51	LIG	R/337-338	High Court Colony, Harmu
52	LIG	R/339-340	High Court Colony, Harmu

53	LIG	R/341-342	High Court Colony, Harmu
54	LIG	R/343-344	High Court Colony, Harmu
55	LIG	R/345-346	High Court Colony, Harmu
56	LIG	R/347-348	High Court Colony, Harmu
57	LIG	R/349-350	High Court Colony, Harmu
58	LIG	R/351-352	High Court Colony, Harmu
59	LIG	R/353-354	High Court Colony, Harmu
60	LIG	R/355-356	High Court Colony, Harmu
61	LIG	R/373-374	High Court Colony, Harmu
62	LIG	R/375-376	High Court Colony, Harmu
63	LIG	R/377-378	High Court Colony, Harmu
64	LIG	R/379-380	High Court Colony, Harmu
65	LIG	R/381-382	High Court Colony, Harmu
66	LIG	R/383-384	High Court Colony, Harmu
67	LIG	R/385-386	High Court Colony, Harmu
68	LIG	R/387-388	High Court Colony, Harmu
69	LIG	R/389-390	High Court Colony, Harmu
70	LIG	R/391-392	High Court Colony, Harmu
71	LIG	R/393-394	High Court Colony, Harmu
72	LIG	R/395-396	High Court Colony, Harmu
73	C/1	18 Set	Sachivalaya Colony, Hinoo
74	C/2	18 Set	Sachivalaya Colony, Hinoo
75	C/3	18 Set	Sachivalaya Colony, Hinoo
76	C/4	18 Set	Sachivalaya Colony, Hinoo
77	C/1	12 Set	Behind Transit Flat, Hinoo
78	C/182	33 Set, Pucca	Hinoo, Doranda, Ranchi
79	C/183	33 Set, Pucca	Hinoo, Doranda, Ranchi
80	B-5/6	Pucca	Doranda Bazaar, Doranda, Ranchi
81	B/2	6 Set(Pucca)	Doranda Bazaar, Doranda, Ranchi
82	CD-234	HEC	Sector-II, Dhurwa, Ranchi
83	CD-80	HEC	Sector-III, Dhurwa, Ranchi
84	CD-384	HEC	Sector-II, Dhurwa, Ranchi
85	CD-362	HEC	Sector-III, Dhurwa, Ranchi
86	CD-821	HEC	Sector-II, Dhurwa, Ranchi
87	A/1-2	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
88	A/3-4	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
89	A/5-6	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
90	A/7-8	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
91	A/9-10	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
92	A/11-12	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
93	A/13-14	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
94	A/15-16	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
95	A/17-18	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
96	A/19-20	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
97	A/21-22	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
98	A/23-24	24 Set (12 Unit)	Near Seth Sita Ram School, Doranda
99	A-1	30 Set	Nepal House, Doranda, Ranchi
100	A-2	30 Set	Nepal House, Doranda, Ranchi
101	A-3	30 Set	Nepal House, Doranda, Ranchi
102	A-4	30 Set	Nepal House, Doranda, Ranchi
103	A-5	30 Set	Nepal House, Doranda, Ranchi
104	A-6	30 Set	Nepal House, Doranda, Ranchi
105	A-7	30 Set	Nepal House, Doranda, Ranchi
106	A-8	30 Set	Nepal House, Doranda, Ranchi

107	A-9	30 Set	Nepal House, Doranda, Ranchi
108	A-10	30 Set	Nepal House, Doranda, Ranchi
109	A-11	30 Set	Nepal House, Doranda, Ranchi
110	A-12	30 Set	Nepal House, Doranda, Ranchi
111	B-1	30 Set	Nepal House, Doranda, Ranchi
112	B-2	30 Set	Nepal House, Doranda, Ranchi
113	B-3	30 Set	Nepal House, Doranda, Ranchi
114	B-4	30 Set	Nepal House, Doranda, Ranchi
115	B-5	30 Set	Nepal House, Doranda, Ranchi
116	B-6	30 Set	Nepal House, Doranda, Ranchi
117	B-7	30 Set	Nepal House, Doranda, Ranchi
118	B-8	30 Set	Nepal House, Doranda, Ranchi
119	B-9	30 Set	Nepal House, Doranda, Ranchi
120	B-10	30 Set	Nepal House, Doranda, Ranchi
121	B-11	30 Set	Nepal House, Doranda, Ranchi
122	B-12	30 Set	Nepal House, Doranda, Ranchi
123	C-1	30 Set	Nepal House, Doranda, Ranchi
124	C-2	30 Set	Nepal House, Doranda, Ranchi
125	C-3	30 Set	Nepal House, Doranda, Ranchi
126	C-4	30 Set	Nepal House, Doranda, Ranchi
127	C-5	30 Set	Nepal House, Doranda, Ranchi
128	C-6	30 Set	Nepal House, Doranda, Ranchi

Quarters for Class IV Staff

Sl. No.	Qtr. No	Block	Address
1	B-15	18 Set	Sachivalaya Colony, Hinoo
2	B-16	18 Set	Sachivalaya Colony, Hinoo
3	B/1	30 Set	Rajendra Chowk, Doranda, Ranchi
4	B/2	30 Set	Rajendra Chowk, Doranda, Ranchi
5	B/3	30 Set	Rajendra Chowk, Doranda, Ranchi
6	B/4	30 Set	Rajendra Chowk, Doranda, Ranchi
7	B/5	30 Set	Rajendra Chowk, Doranda, Ranchi
8	B/6	30 Set	Rajendra Chowk, Doranda, Ranchi
9	B/7	30 Set	Rajendra Chowk, Doranda, Ranchi
10	B/8	30 Set	Rajendra Chowk, Doranda, Ranchi
11	B/9	30 Set	Rajendra Chowk, Doranda, Ranchi
12	B/10	30 Set	Rajendra Chowk, Doranda, Ranchi
13	B/11	30 Set	Rajendra Chowk, Doranda, Ranchi
14	B/12	30 Set	Rajendra Chowk, Doranda, Ranchi
15	B/13	30 Set	Rajendra Chowk, Doranda, Ranchi
16	B/14	30 Set	Rajendra Chowk, Doranda, Ranchi
17	B/15	30 Set	Rajendra Chowk, Doranda, Ranchi
18	B/16	30 Set	Rajendra Chowk, Doranda, Ranchi
19	B/17	30 Set	Rajendra Chowk, Doranda, Ranchi
20	B/18	30 Set	Rajendra Chowk, Doranda, Ranchi
21	B/19	30 Set	Rajendra Chowk, Doranda, Ranchi
22	B/20	30 Set	Rajendra Chowk, Doranda, Ranchi
23	B/21	30 Set	Rajendra Chowk, Doranda, Ranchi
24	B/22	30 Set	Rajendra Chowk, Doranda, Ranchi
25	B/23	30 Set	Rajendra Chowk, Doranda, Ranchi
26	B/24	30 Set	Rajendra Chowk, Doranda, Ranchi
27	B/25	30 Set	Rajendra Chowk, Doranda, Ranchi
28	B/26	30 Set	Rajendra Chowk, Doranda, Ranchi
29	B/27	30 Set	Rajendra Chowk, Doranda, Ranchi

30	B/28	30 Set	Rajendra Chowk, Doranda, Ranchi
31	B/29	30 Set	Rajendra Chowk, Doranda, Ranchi
32	B/30	30 Set	Rajendra Chowk, Doranda, Ranchi
33	JF/1-2	19 Set	Janta Flats, Harmu Ranchi
34	JF/3-4	19 Set	Janta Flats, Harmu Ranchi
35	JF/5-6	19 Set	Janta Flats, Harmu Ranchi
36	JF/7-8	19 Set	Janta Flats, Harmu Ranchi
37	JF/9-10	19 Set	Janta Flats, Harmu Ranchi
38	JF/11-12	19 Set	Janta Flats, Harmu Ranchi
39	JF/1-2	25 Set	Janta Flats, Harmu Ranchi
40	JF/3-4	25 Set	Janta Flats, Harmu Ranchi
41	JF/5-6	25 Set	Janta Flats, Harmu Ranchi
42	JF/7-8	25 Set	Janta Flats, Harmu Ranchi
43	JF/9-10	25 Set	Janta Flats, Harmu Ranchi
44	JF/11-12	25 Set	Janta Flats, Harmu Ranchi
45	A/1	12 Set	Hinoo, Ranchi
46	A/2	12 Set	Hinoo, Ranchi
47	A/3	12 Set	Hinoo, Ranchi
48	A/4	12 Set	Hinoo, Ranchi
49	A/5	12 Set	Hinoo, Ranchi
50	A/6	12 Set	Hinoo, Ranchi
51	A/7	12 Set	Hinoo, Ranchi
52	A/8	12 Set	Hinoo, Ranchi
53	A/9	12 Set	Hinoo, Ranchi
54	A/10	12 Set	Hinoo, Ranchi
55	A/11	12 Set	Hinoo, Ranchi
56	A/12	12 Set	Hinoo, Ranchi
57	A/1	48 Set	Near Seth Sitaram School, Doranda
58	A/2	48 Set	Near Seth Sitaram School, Doranda
59	A/3	48 Set	Near Seth Sitaram School, Doranda
60	A/4	48 Set	Near Seth Sitaram School, Doranda
61	A/5	48 Set	Near Seth Sitaram School, Doranda
62	A/6	48 Set	Near Seth Sitaram School, Doranda
63	A/7	48 Set	Near Seth Sitaram School, Doranda
64	A/8	48 Set	Near Seth Sitaram School, Doranda
65	A/9	48 Set	Near Seth Sitaram School, Doranda
66	A/10	48 Set	Near Seth Sitaram School, Doranda
67	A/11	48 Set	Near Seth Sitaram School, Doranda
68	A/12	48 Set	Near Seth Sitaram School, Doranda
69	A/13	48 Set	Near Seth Sitaram School, Doranda
70	A/14	48 Set	Near Seth Sitaram School, Doranda
71	A/15	48 Set	Near Seth Sitaram School, Doranda
72	A/16	48 Set	Near Seth Sitaram School, Doranda
73	A/17	48 Set	Near Seth Sitaram School, Doranda
74	A/18	48 Set	Near Seth Sitaram School, Doranda
75	A/19	48 Set	Near Seth Sitaram School, Doranda
76	A/20	48 Set	Near Seth Sitaram School, Doranda
77	A/21	48 Set	Near Seth Sitaram School, Doranda
78	A/22	48 Set	Near Seth Sitaram School, Doranda
79	A/23	48 Set	Near Seth Sitaram School, Doranda
80	A/24	48 Set	Near Seth Sitaram School, Doranda
81	A/25	48 Set	Near Seth Sitaram School, Doranda
82	A/26	48 Set	Near Seth Sitaram School, Doranda
83	A/27	48 Set	Near Seth Sitaram School, Doranda

84	A/28	48 Set	Near Seth Sitaram School, Doranda
85	A/29	48 Set	Near Seth Sitaram School, Doranda
86	A/30	48 Set	Near Seth Sitaram School, Doranda
87	A/31	48 Set	Near Seth Sitaram School, Doranda
88	A/32	48 Set	Near Seth Sitaram School, Doranda
89	A/33	48 Set	Near Seth Sitaram School, Doranda
90	A/34	48 Set	Near Seth Sitaram School, Doranda
91	A/35	48 Set	Near Seth Sitaram School, Doranda
92	A/36	48 Set	Near Seth Sitaram School, Doranda
93	A/37	48 Set	Near Seth Sitaram School, Doranda
94	A/38	48 Set	Near Seth Sitaram School, Doranda
95	A/39	48 Set	Near Seth Sitaram School, Doranda
96	A/40	48 Set	Near Seth Sitaram School, Doranda
97	A/41	48 Set	Near Seth Sitaram School, Doranda
98	A/42	48 Set	Near Seth Sitaram School, Doranda
99	A/43	48 Set	Near Seth Sitaram School, Doranda
100	A/44	48 Set	Near Seth Sitaram School, Doranda
101	A/45	48 Set	Near Seth Sitaram School, Doranda
102	A/46	48 Set	Near Seth Sitaram School, Doranda
103	A/47	48 Set	Near Seth Sitaram School, Doranda
104	A/48	48 Set	Near Seth Sitaram School, Doranda
105	M.O. 33	56 Set	Doranda, Ranchi
106	M.O. 39	56 Set	Doranda, Ranchi
107	M.O. 9	124 Set	Doranda, Ranchi
108	M.O. 20	124 Set	Doranda, Ranchi
109	M.O. 36	124 Set	Doranda, Ranchi
110	M.O. 34	124 Set	Doranda, Ranchi
111	M.O. 39	124 Set	Doranda, Ranchi
112	M.O. 45	124 Set	Doranda, Ranchi
113	M.O. 47	124 Set	Doranda, Ranchi
114	M.O. 79	124 Set	Doranda, Ranchi
115	M.O. 82	124 Set	Doranda, Ranchi
116	M.O. 84	124 Set	Doranda, Ranchi
117	M.O. 104	124 Set	Doranda, Ranchi
118	M.O. 110	124 Set	Doranda, Ranchi
119	M.O. 114	124 Set	Doranda, Ranchi
120	M.O. 123	124 Set	Doranda, Ranchi
121	M.O. 22	124 Set	Doranda, Ranchi
122	M.O. 11	56 Set	Doranda, Ranchi
123	M.O. 10	124 Set	Doranda, Ranchi
124	M.O.15	124 Set	Doranda, Ranchi
125	M.O. 16	124 Set	Doranda, Ranchi
126	B-16	16 Set	Pathar Road, Hinoo, Ranchi.

Kutcha Quarters

Sl. No.	Qtr. No	Block	Address
1	Qtr. No. 3	Block No. 2	Near Nepal House, Doranda, Ranchi
2	B/84	64 Set	Kutcha, Doranda, Ranchi
3	C/36	96 Set	Kutcha, 96 Set, Pathar Road, Hinoo, Ranchi
4	C/40	96 Set	Kutcha, 96 Set, Pathar Road, Hinoo, Ranchi
5	C/59	96 Set	Kutcha, 96 Set, Pathar Road, Hinoo, Ranchi
6	C/60	96 Set	Kutcha, 96 Set, Pathar Road, Hinoo, Ranchi
7	C/63	96 Set	Kutcha, 96 Set, Pathar Road, Hinoo, Ranchi

HIGH COURT OF JHARKHAND, RANCHI
APPLICATION FOR ALLOTMENT OF GOVT. QUARTER

1. (a) Name of the applicant :.....
 (b) Designation:.....
 (c) Current Pay Scale with Grade Pay:.....
 (d) Contact No. :.....

2. Address:

- (a) Temporary:.....
 (b) Permanent:

3.

Date of Entry in the Service of the Court & Post held	Date of Joining to a Class III Post	Date of Joining to a Class II Post	Date of Joining to a Class I Post	Date of Retirement

4. (a) Whether allotted any Quarter earlier:.....
 (b) Reason for vacating:.....

5. Category applied for:

- (a) Entitled for Category:.....
 (b) Applied for Category:

(c) Priorities for allotment:

6. Whether married. If so, whether husband/wife has been allotted Government Accommodation.....

7. Whether owns a residential house within 10 Kms. Of High Court of Jharkhand in his/her own name:.....

Declaration

I,.....S/w/o.....
solemnly declare that the entries made above are true to my knowledge and belief. I further declare that in the event of allotment, I agree to abide by the rules of allotment and conditions for use of the accommodation allotted to me.

Date:

Signature of Applicant

High Court of Jharkhand, Ranchi

Office Order No. _____/Accts

Dated _____

The Court has been pleased to allot the Quarter No. _____ in favour of Sri/Smt./Ms. _____.

The aforesaid allotment will apply to the following terms and conditions: -

1. The allotment of Quarter will remain valid till further orders or till date the allottees remain in the service of the High Court.
2. The allottees are supposed to keep the Quarter in good condition including the fittings therein and cannot make any addition or alteration without prior permission of the Court.
3. The Quarter is allotted on payment of the rent and usual charges as admissible.
4. The allottees are not supposed to allow any other outsider to live in the Quarter.
5. The allottees are directed to submit the acceptance of Allotment in Writing within fifteen days and actually occupy the Quarter within fifteen days of acceptance. After expiry of the said period, the allottee shall be deemed to have occupied the Quarter and cease to receive House Rent Allowance and shall be charged rent at the rate applicable.
6. The allottees who are in occupation of quarters at present will submit his/her vacation report also with the occupation report within fifteen days.

By order,

Registrar (Establishment)

Memo No _____/Accts.

Dated _____

Copy forwarded to the Executive Engineer, Building Construction Department, Division-I, Ranchi, / Assistant Engineer, Building Construction Department, Division-I, Ranchi, and Junior Engineer, Building Construction Department, Division-I, Ranchi **with a request to do white washing and necessary repair works** in all the allotted quarters **within fifteen days** so that the allottees could occupy their respective quarters. The keys of the quarters may be taken from the Court Officer for carrying related works.

Registrar (Establishment)

Memo No _____/Accts.

Dated _____

Copy forwarded to the Executive Engineer, Drinking Water & Sanitation Department, Ranchi East, Doranda, Ranchi / Assistant Engineer, Drinking Water & Sanitation Department, Ranchi East, Doranda, Ranchi / Junior Engineer, Drinking Water & Sanitation Department, Ranchi East, Doranda, **Ranchi with a request to do necessary sanitary works within fifteen days** so that the allottees could occupy their respective quarters. The keys of the quarters may be taken from the Court Officer for carrying related works

Registrar (Establishment)

Memo No _____/Accts.

Dated _____

Copy forwarded to the Executive Engineer, Electric Works Division, Dhurwa, Ranchi / Assistant Engineer, Electric Works Division, Doranda, Ranchi and Junior Engineer, Electric Works Division, Doranda, Ranchi **with a request to do necessary electrical works in the allotted quarters within fifteen days** so that the allottees could occupy their respective quarters. The keys of the quarters may be taken from the Court Officer for carrying related works.

Registrar (Establishment)

Memo No _____/Accts.

Dated _____

Copy forwarded to the Accountant General, Jharkhand, Ranchi / The Treasury Officer, Doranda, Ranchi / Executive Engineer, Jharkhand State Electricity Board, Electric Supply Division, Kusai Colony, Doranda, Ranchi / Deputy Registrar-II/ Assistant Registrar-cum Court Officer / Assistant Registrar III / Section Officer, Accounts General Section and person concerned for information and needful.

Registrar (Establishment)

By Order,
Sd/-Mohammad Shakir
Registrar General
Dated : 13.05.22

Memo No. 647/Accts.

Copy forwarded to Registrar (Establishment)/ Registrar (Administration)/ Registrar (Vigilance)/ P.S. to Hon'ble The Chief Justice/Member Secretary, SCMS/ **Central Project Coordinator, High Court of Jharkhand for uploading the same in the Official website of the High Court of Jharkhand and taking necessary steps for its publication in the e-Gazette of Jharkhand** /All Joint Registrars/Senior Secretary - cum - P.P.S. I/c to Hon'ble The Chief Justice/ I/c P.A. Section/ All Deputy Registrars/ I/c Court Master Section/ Secretaries to all Hon'ble Judges/ All Assistant Registrars/ All Court Masters/ all Section Officers for kind information and/or needful.


Registrar General